

GOVERNMENT OF KERALA
Law (Legislation-A) Department

NOTIFICATION

No.10783/Leg. A1/2020/Law.

*Dated, Thiruvananthapuram, 30th July, 2020
15th Karkadakam, 1195
8th Sravana, 1942.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Fiscal Responsibility (Amendment) Ordinance, 2020 (41 of 2020).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of the “2020-ലെ കേരള ധനസംബന്ധമായ ഉത്തരവാദിത്ത (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 41 OF 2020

**THE KERALA FISCAL RESPONSIBILITY (AMENDMENT)
ORDINANCE, 2020**

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Fiscal Responsibility Act, 2003.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Fiscal Responsibility Act, 2003 (29 of 2003) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Fiscal Responsibility (Amendment) Ordinance, 2020.

(2) It shall be deemed to have come into force on the 26th day of February, 2020.

2. *Act 29 of 2003 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Fiscal Responsibility Act, 2003 (29 of 2003) (hereinafter referred to as the principal Act), shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 4.*—In section 4 of the principal Act, after clause (b) of sub-section (2), the following proviso shall be inserted, namely:—



“Provided that the State shall be eligible for additional borrowing of Rs. 1471 crore as a onetime special dispensation in the financial year 2019-2020 beyond fiscal deficit of 3 per cent of the Gross State Domestic Product. This additional borrowing under onetime special dispensation shall be utilised during the financial year 2019-2020 itself.”.

ARIF MOHAMMED KHAN,
GOVERNOR.

